

IN THE COURT OF THE PRINCIPAL SESSIONS JUDGE, NAMAKKAL

Present: Thiru.K.H.Elavazhagan, B.Sc., M.L.,
Principal Sessions Judge,
Namakkal.

Tuesday the 26th day of May 2020

CMP.No.579/2020

(Cr.No.Nil/2020, Tiruchengode Town P.S., Judicial Magistrate, Tiruchengode)

N. Selvaganapathi, (41), S/o. Natesan

... Petitioner/Accused

/VS/

State by Inspector of Police,
Tiruchengode Town P.S.

... Respondent/Complainant

Petition filed u/s. 438 Cr.P.C. dated 22.05.2020 to grant an anticipatory bail.

This petition is coming on this day through E-mail filed by counsel for the petitioners Thiru.K.Arthanari, Advocate and Thiru.K.Dhanasekaran, Public Prosecutor filed objection through E-mail for the respondent and upon hearing both sides through videoconferencing and upon perusing both side contentions, this court delivered the following:

ORDER

Heard both sides

The petitioner/accused Selvaganapathi is seeking anticipatory bail for the offences alleged to have been committed by him concerned in Cr No not known of Tiruchengode Town PS u/s 4 of T.N.Prohibition of Charging Exorbitant Interest Act 2003 and u/s 294(b) and 506(ii) IPC.

The learned counsel for the petitioner/accused submits that in fact this petitioner/accused is no way connected with the occurrence and he is apprehending arrest in the hands of the respondent. Hence, he prays to release him on anticipatory bail.

The learned Public Prosecutor, submits that no case is registered against this petitioner/accused and no CSR number is assigned and no FIR has been registered.

Since, there is no FIR and no CSR number is assigned and no apprehension of arrest, I am not inclined to allow this petition.

In the result, this petition is dismissed.

Pronounced by me in open court this the 26th day of May 2020.

Sd/- K.H.Elavazhagan,
Principal Sessions Judge,
Namakkal.

To

The Public Prosecutor, District Court, Namakkal.